

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 111(ND)2016
RT CP NO. 150/Chd/Hry/2017**

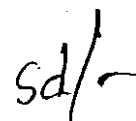
M/s. Atlas Cycles (Haryana) Ltd.

...Petitioner

Present: - Mr. Sudhir K. Makkar, Sr. Advocate with Mr. S.P. Singh Chawla, Advocate for petitioner.
Mr. Anand Chhibbar, Sr. Advocate with Mr. Gaurav Mankotia, Advocate for Sonipat Unit of the petitioner-company.
Mr. Ram Kumar Sharma, Mr. Mangal Singh and Mr. Rajesh Goyal, depositors in person

Mr. Anand Chhibbar, Sr. Advocate for Sonipat Unit of petitioner-company filed reply by way of affidavit of Mr. Vikram Kapur and copy has been supplied to the learned counsel for the petitioner-company. Learned Sr. Counsel seeks adjournment due to personal difficulty to argue the matter but the petitioner's counsel submits that the compliances have not been made so far. The depositors present have insisted that the FDRs. amount have still not been fully paid to them.

Adjourned to 11.09.2017 for arguments. It is made clear that no further request for adjournment shall be entertained.



(Justice R.P. Nagrath)
Member (Judicial)

✓ August 21, 2017
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